

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI, (COURT-II)

Item No. 217
(IB)-702/ND/2018
IA/4227/2020, IA/1163/2021 IA-2059/2021, CA-137/2019
CA-179/2019, CA-330/2019, CA-332/2019 and CA-638/2019

IN THE MATTER OF:

Super Print Services

... **Applicant/Petitioner**

Vs.

M/s. Xalta Food and Beverages Pvt. Ltd.

... **Respondent**

Under Section: 9 of IBC, 2016

Order delivered on 17.08.2021

CORAM:

SHRI. ABNI RANJAN KUMAR SINHA,
HON'BLE MEMBER (J)

SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)

PRESENT:

Ms. Mehak Suri, Advocate on behalf of the Respondent Liquidator, Ms. Kajal Bhatia, Advocate for Hero Fincorp Limited, Advocate Akshay Kapoor for Karur Vysya Bank and Siemens Financial services Pvt. Ltd., Adv. Priya Choubey with Adv Khush Sharma for Respondent Bank (Bank of Baroda) in IA no. 2059/2021

ORDER

Renotify this case on 01.09.2021



(T.S. SINGH)
COURT OFFICER